

**SPECIAL BENCH**

**ITEM NO.106**

**NATIONAL COMPANY LAW TRIBUNAL**

**ALLAHABAD BENCH**

**PRAYAGRAJ**

**CP (CAA) No.7/ALD/2022 IN CA (CAA) No.23/ALD/2021**

**(Second Motion)**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI UMESH KUMAR SHUKLA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 6<sup>th</sup> June, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>GIGANTIC REAL ESTATE PRIVATE LIMITED WITH RUDRA REAL ESTATE PVT. LTD.</b>
<b>UNDER SECTION</b>	<b>230/232 OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Anurup Dutta, Adv. *: For the Petitioner Companies*  
with Sh. Piyush Kesarwani, PCS

Sh. Ajit Kumar Singh, AOL *: For the O.L. Allahabad*

Sh. Niraj Kumar Singh, Adv. for *: For the I.T. Deptt.*  
Sh. Krishna Agarwal, Sr. S.C.

NONE *: For the ROC, U.P.*

**ORDER**

Ld. Counsels representing their respective parties are present. However, none present for the ROC.

- 1.** Ld. Counsel representing the Income Tax Department seeks and is granted two weeks' time to file the report, with an advance copy to be supplied to the opposite side.
- 2.** The reports on behalf of ROC, RD and Official Liquidator have already been filed.
- 3.** Let the matter be adjourned for further hearing on 11<sup>th</sup> July, 2024 before the Regular Bench.

**-Sd-**

**(Umesh Kumar Shukla)  
Member (Technical)**

**6<sup>th</sup> June, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**